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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 15.5.2000

OA 280/98

J.P.Meena, Supdt. of Post Offices, Beawar Postal Division, Ajmer.  
... Applicant.

V/s.

1. Union of India through Secretary, Deptt. of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. Director General (Post), Dak Bhawan, Sansad Marg, New Delhi.
3. Chief Post Master General, Rajasthan Circle, Jaipur.
4. Post Master General, Rajasthan Southern Region, Ajmer.

... Respondents.

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.C.B.Sharma,

For the Respondents ... Mr.Hemant Gupta, proxy counsel  
for Mr.M.Rafiq

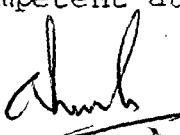
O R D E R

PER HON'BLE MR.S.K.AGARWAL, MEMBER (J)

In this OA the applicant makes prayer to quash the order of suspension dated 3.3.97 (Ann.A/4) and to direct the respondents to revoke the order of suspension.

2. Learned counsel for the applicant admits before us that the suspension has already been revoked by the respondent department vide its order dated 4.2.99. He only submits that necessary direction may be given for regularising the period of suspension. We make it clear that regularisation of the period of suspension may be done by the departmental authority after the disciplinary proceedings are over.

3. As the revocation of the suspension has already been made therefore, this OA is dismissed as having become infructuous at the stage of admission. The applicant may file representation for regularisation of the period of suspension to the competent authority, if he so desires.

  
(N.P.NAWANI)  
MEMBER (A)

  
(S.K.AGARWAL)  
MEMBER (J)